

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

1. IA 400/2021 In C.P.(IB)-1256/(MB)/2019

CORAM: SHRI ASHOK KUMAR BORAH, HON'BLE MEMBER (J)
SHRI SHYAM BABU GAUTAM, HON'BLE MEMBER (T)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL HELD ON 14.07.2021**

NAME OF THE PARTIES:- Atul Jayantilal Safari
V/s
Arihant Industrial Corporation Ltd

Section: 7 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC). Counsel, Mr. Saurabhsai Ganesan appeared for the Financial Creditor. Counsel, Ms. Madhavi Nalluri appeared for the Corporate Debtor. Both Counsel submits that they have already filed a withdrawal memo. The withdrawal memo is taken on record. In view of the submissions made in withdrawal memo whereby parties have settled the matter amicably. In view of above, the **IA bearing No. 400/2021** along with **CP. (IB)-1256/MB/2019** is **disposed of as withdrawn**. The interim order passed by this Bench on 23.06.2021 is also stand vacated.

Sd/-
SHYAM BABU GAUTAM
Member (Technical)

Sd/-
ASHOK KUMAR BORAH
Member (Judicial)